

NOTIFICATIONS UNDER THE INDUSTRIAL
 DISPUTES ACT, 1947

THE DEPUTY MINISTER IN THE
 MINISTRY OF LABOUR, EMPLOY-
 MENT AND REHABILITATION
 (SHRI S. C. JAMIR): Sir, I beg to
 lay on the Table—

(i) a copy of the West Bengal
 Government Notification No. 1300-
 IR/IR/IA-I(A) 64 Pt., dated the 2nd
 March, 1968 under sub-section (3)
 of section 40 of the Industrial Dis-
 putes Act, 1947, together with a
 statement showing the reasons for
 the delay in laying it on the Table.
 [Placed in Library. See No. LT-
 1242|68.]

(ii) a copy of the West Bengal
 Government Notification No. 3089-
 IR/IR/IR-4 65 dated the 7th July,
 1967, under sub-section (4) of sec-
 tion 38 of the Industrial Disputes
 Act, 1947, together with a statement
 showing the reasons for the delay
 in laying it on the Table; and.
 [Placed in Library. See No. LT-
 1244|68.]

(iii) a copy of the Ministry of
 Labour, Employment and Rehabili-
 tation (Department of Labour and
 Employment) Notification S.O.
 No. 1471, dated the 10th April, 1968,
 together with the Hindi version
 thereof, under sub-section (3) of
 section 40 of the Industrial Disputes
 Act, 1947.

[Placed in Library. See for (i) to
 (iii). See No. LT-1243|68.]

GOVERNMENT OF WEST BENGAL (FINANCE
 DEPARTMENT) NOTIFICATIONS

THE MINISTER OF STATE IN
 THE MINISTRY OF HOME AFFAIRS
 (SHRI VIDYA CHARAN SHUKLA):
 Sir, I beg to lay on the Table, under
 clause (5) of article 320 of the Con-
 stitution, a copy each of the following
 Notifications, issued by the Govern-
 ment of West Bengal (Finance De-
 partment), together with Explanatory
 Notes thereon:—

(i) Notification No. 114-F, dated
 the 12th January, 1967.

(ii) Notification No. 314-F, dated
 the 6th September, 1967.

(iii) Notification No. 3654-F, dated
 the 23rd October, 1967.

(iv) Notification No. 3655-F, dated
 the 23rd October, 1967.

(v) Notification No. 4300-F, dated
 the 19th December, 1967.

[Placed in Library. See No. LT-
 1283|68.]

STATEMENT BY DEPUTY PRIME
 MINISTER RE. GOVERNMENT DECIS-
 IONS ON CERTAIN RECOMMEN-
 DATIONS OF THE ADMINISTRA-
 TIVE REFORMS COMMISSION

THE MINISTER OF STATE IN
 THE DEPARTMENTS OF PARLIA-
 MENTARY AFFAIRS AND COM-
 MUNICATIONS (SHRI I. K. GUJ-
 RAL): Sir, on behalf of the Deputy
 Prime Minister, I beg to lay on the
 Table a statement of decisions of Gov-
 ernment on certain recommendations
 of the Administrative Reforms Com-
 mission in their Report on 'Public
 Sector Undertakings, [Placed in
 Library. See No. LT-1268|68.]

RE JUDGEMENT OF THE PUN-
 JAB HIGH COURT ON THE ISSUE
 OF GOVERNOR'S ORDINANCE
 ABOUT PUNJAB ASSEMBLY'S
 BUDGET SESSION

SHRI BHUPESH GUPTA (West
 Bengal): Sir, I want to draw your
 attention to the Punjab High Court's
 judgment on the Ordinance. You
 know that the Punjab Governor
 issued an Ordinance in order to rush
 through the Budget and conduct the
 Assembly session disregarding the
 Speaker and his power and enabling
 the Deputy Speaker to do something
 and so on. The Ordinance became
 the subject-matter of great constitu-
 tional controversy. We in this House
 said that the Ordinance was invalid.
 The Punjab High Court, our latest in-
 formation is, has held that to be *ultra*
vires of the Constitution.